

**Government of NCT of Delhi
Delhi Disaster Management Authority**

No. F/02/07/2020/S.1/ 35

Dated. 09.04.2020

ORDER

Whereas, Delhi Disaster Management Authority (DDMA) is satisfied that the NCT of Delhi is threatened with the spread of COVID-19 epidemic, which has already been declared as a pandemic by the World Health Organisation and has considered it necessary to take effective measures to prevent its spread in NCT of Delhi;

And whereas, Govt. of India has notified lockdown all over India, including the territory of NCT of Delhi, w.e.f. 25th March, 2020 till midnight of 14th April, 2020 to curb the menace of "COVID-19";

And whereas, Delhi Disaster Management Authority has issued various orders/ instructions from time to time to all concerned authorities to take all required measures to appropriately deal with the situation;

And whereas, due to outbreak of COVID-19 epidemic in Delhi; regular sanitization of areas having symptomatic persons is of paramount importance to contain the spread of this contagious disease;

And whereas, a large number of asymptomatic persons having travel history as well as those who may have come in contact with the persons infected with COVID-19 disease, have been either quarantined in the quarantine centres established by the Government or have been asked to remain in quarantine at their homes; regular disinfection of such areas surrounding their habitations is also the need of the hour;

Now, therefore, in exercise of powers conferred under section 22 of the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee, Govt. of NCT of Delhi, hereby directs Chairman (NDMC), Commissioner (South DMC/ East DMC/ North DMC) and CEO, Delhi Cantonment Board to take an extensive & vigorous exercise on **regular basis** for sanitisation including **disinfection of all slums, JJ Clusters, hotspots, vulnerable areas, etc. as well as areas in and around the quarantine centres/Isolation zones/Containment Zones established/notified by the District Magistrates concerned. Further Delhi Fire Service shall also sanitise / disinfect such areas as the District Magistrate concerned may direct.**



(Vijay Dev)

Chief Secretary, Delhi

To,

1. Chairman (NDMC).
2. Commissioner (South DMC/ East DMC/ North DMC).
3. CEO, Delhi Cantonment Board
4. All District Magistrates of Delhi.
5. Director, Delhi Fire Service

Copy for information to:-

1. Pr. Secretary to Hon'ble Lt. Governor, Delhi.
2. Addl. Secretary to Hon'ble Chief Minister, Delhi.
3. Secretary to Hon'ble Deputy Chief Minister / Finance Minister, Delhi.
4. Addl. Chief Secretary (Home), Delhi.
5. Commissioner of Police, Delhi.
6. Pr. Secretary (Revenue)-cum-Divisional Commissioner, Delhi.
7. Secretary (Health & Family Welfare), Delhi.
8. Director, DIP, Delhi for wide publicity.
9. SIO, NIC for uploading the same on the website of Delhi Government.